

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA Nos. 414 of 2015 and 415 of 2015 in DFR No. 1554 of 2015**

Dated : 21<sup>st</sup> March, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**National Aluminium Company Ltd.**

**...Appellant(s)**

**Versus**

**Odisha Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant : Mr. Ashok Gupta, Sr. Adv. and  
Mr. Ghanshyam

Counsel for the Respondent(s) : Mr. G. Umapathy, Mr. Rutwik Panda  
and Ms. Anshu Malik for OERC  
Mr. Raj Kumar Mehta, Mr. Himanshi  
Andley for GRIDCO

**ORDER**

On our query about the nature of the objection raised by the Registry, which as per the learned counsel for the applicant/appellant has caused further delay of 28 days in re-filing the defective appeal, the learned counsel does not specify the nature of the objections raised by the Registry but seeks further time to file the fresh Affidavit. He is granted six weeks time to file the said Affidavit, under copy to the other side. The other side shall be entitled to two weeks time to file reply to the said Affidavit.

Post both these IAs, being No.414 of 2015 & 415 of 2015, on **04<sup>th</sup> July, '16.**

No further time shall be granted to the applicant/appellant thereafter.

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

sh/kt